

(b) if so, the names of the companies and the divisions newly created;

(c) the basis of creation of such companies and divisions;

(d) whether there is any demand for creation of a coal company and division in Orissa; and

(e) if so, the reaction of Government thereto ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (e). In view of the projected increase in production and investment contemplated for Central Coalfields Ltd. and Western Coalfields Ltd., the extensive geographical areas over which those two companies operate, the managerial, technical and communication problems etc. being encountered, the Government of India approved the formation of two new companies as subsidiaries of Coal India Limited, by splitting the Central Coalfields Ltd. and Western Coalfields Ltd. The two new companies, namely Northern Coalfields Limited with headquarters at Singrauli (M.P.) and South Eastern Coalfields Ltd. with headquarters at Bilaspur (M.P.) have been incorporated under the Companies Act, 1956 w.e.f. 28.11.1985.

There have been representations for having a separate company/Division for Orissa. Since Ib Valley area, formerly under Western Coalfields Ltd. and Talcher area, formerly under Central Coalfields Ltd. have been put under the jurisdiction of South Eastern Coalfields Ltd., the interest of both these areas as also of the State of Orissa would be better subserved under the unified control of this company. There is no need at present to have a separate coal company for the coalfields in Orissa as the production level is not sufficient to justify formation of a separate company.

Letters of Intent and Industrial Licences Issued to Madhya Pradesh Government Undertakings

4738. SHRI PRATAP BHANU SHARMA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Letters of Intent/

Industrial Licences issued by Government to the State Government Undertakings in Madhya Pradesh during the last three years upto 15 March, 1986;

(b) the number of those which have come into production and the progress of implementation of other projects;

(c) whether Government of Madhya Pradesh have also entered into joint sector with some private entrepreneurs to implement those projects; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). Between January 1, 1983 and March 15, 1985, 16 letters of intent and 7 industrial licences (including 2 carry-on-business licences) were granted to the State Government undertakings, including the State Industrial Development Corporation, in Madhya Pradesh. Since it generally takes about 3 to 4 years for an industrial project to fructify, the projects covered under these letters of intent/industrial licences would presently be at various stages of implementation.

(c) and (d). As per the guidelines issued by the Central Government, the SIDCs can associate competent private sector parties in implementing the industrial licences issued to them. However, details about such industrial projects as are being implemented by the State Industrial Development Corporations in association with private entrepreneurs are not being maintained centrally in the Secretariat for Industrial Approvals, Ministry of Industry.

Industrial Growth Centres approved for Madhya Pradesh during Sixth Plan

4739. SHRI PRATAP BHANU SHARMA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of new industrial growth centres approved by Government for Madhya Pradesh during the Sixth Five Year Plan period;